

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2186/2000

Tuesday, this the 4th day of September, 2001

Hon'ble Shri Shanker Raju, Member (Judl)

Sh. K.B. Chopra,
Retired Superintending Engineer
R/O D-2, Prasad Nagar Phase-II
New Delhi-5.

..Applicant

(By Advocate: Shri S.C. Luthra)

Versus

1. Union of India
through the Secretary
Ministry of Defence (D Works)
Sena Bhawan, D Wing, 12th Floor
New Delhi-11.
2. Engineer-in Chief (EIB)
Army Headquarters,
Kashmir House
New Delhi-11.
3. Central Record Officer (Offrs).
c/o Chief Engineer, Delhi zone,
Delhi Cantt-10.

..Respondents

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

Heard the learned counsel for both the parties.

2. The grievance of the applicant in this OA is with regard to the delay in payment of interest on account of gratuity, which was due to him and was ultimately paid on 17.6.1999. The learned counsel for the applicant by placing reliance on Rule 68 of CCS (Pension) Rules, 1972 has stated that as per the provisions contained therein, a Govt. employee, who is fully exonerated after his superannuation, is entitled for interest @ 12% to be allowed beyond the period of three months from the date of retirement. The learned counsel for the applicant has also stated that without giving him any justified reason, the interest has been belatedly paid to him without any fault of him.

(2)

3. The learned counsel for the respondent has admitted that the interest w.e.f. 17.5.1999 to 17.6.1999 is yet to be paid to the applicant. He has also stated that there is no provision for awarding interest on interest and as the gratuity was paid to him on 17.6.1999, the interest upto that has already been paid to the applicant.

4. Having regard to the rival contentions of the parties, the present OA is disposed with a direction to the respondents to pay to the applicant the interest @ 12% for the period between 17.5.1999 to 17.6.1999 and to pay the costs of Rs.1000/- (Rupees One Thousand only) to the applicant within a period of two months from the date of receipt of a copy of this order.

5. The OA is disposed of in the aforesated terms.

S. Raju
(Shanker Raju)
Member (J)

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